CG Response-TRAI-CONSULTATION PAPER No/ 8/ 2026 **Date – 01/05/2026**

Comments : Consultation Paper on the Regulatory Framework for Vehicle-to-Everything (V2X) Communication

The proposed framework must prioritize "Privacy-by-Design." It is mandatory to ensure that the ultimate ownership of the data generated by the vehicle remains with the consumer. Any commercial data sharing must require explicit and revocable consent to prevent the system from becoming a tool for surveillance.

On the security front, regulators must mandate strict and standardized cybersecurity protocols. The goal is to prevent threats such as remote interference and hacking. A uniform standard will ensure that a technical flaw in a single brand does not endanger the entire road safety network.

To protect consumer interests, there must be full technical synergy (interoperability) between vehicles of different brands. This prevents "vendor lock-in," ensuring consumers are not restricted to one company's services and can benefit from full network safety regardless of the vehicle they choose.

V2X features related to road safety should be treated as an essential public service rather than a luxury. The regulator must ensure that the pricing for these safety features is transparent. Placing fundamental safety and collision-avoidance tools behind "subscription paywalls" would be against the public interest.

An accessible and effective grievance redressal mechanism is essential to build consumer trust. The framework should include a time-bound process for resolving complaints related to technical glitches, data misuse, or cybersecurity lapses. Additionally, a dedicated Ombudsman or Nodal Officer should be appointed to ensure the swift resolution of consumer concerns in disputes with manufacturers or service providers.